IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

RA No.17/98 in OA No.1304/94

DATE OF ORDER : 03-04-1998.

Between :-

- The Secretary, M/o Defence, Govt. of India, New Delhi.
- 2. The Director of Naval Armament Inspection, Naval Headquarters, New Delhi.
- 3. The Chief I spector of Naval Armament Inspectorate of Naval Armament, Wisakhapatnam.
- 4. The Controllerate of Naval Armament Inspection, PO Kanchanbagh, Hyderabad +500 |258.

... Applicants/Respondents

And

- . 1. M.Ganesh Babu!
 - 2. J.Jayaraj
 - 3. P.Jagadish Prasad
 - 4. M.Radhakrishna
 - 5. SV Ramana Murthy
 - 6. S. Surya Pratap
 - 7. E.Anthony
 - B. VL Narayana
 - 9. PS Prakasa Rao
 - 10.8.Subramanyam

.. Respondents/Applicants

Counsel for the Applicants : Shri V.Rajeshwara Rao, CGSC

Counsel for the Respondents : Shri K.Sudhakar Reddy

CORAMI

THE HON'BLE SHR'I R RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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(Order per Hon ble Shri R.Rangarajan, Member (A)).

Heard Sri V.Rajeshwar Rao, standing counsel for the review applicants and Sri K.Sudhakar Reddy, counsel for the review respondents.

- The learned counsel for the respondents submits that the similar case of Casual Labourers in other OAs numbering about 5, a different view point was taken and hence the reason that was given in other OAs holds good in this case also. We do not see this contention an adequate reason in not adhereing the decision given in RASR 4137/97 in OA 1399/97. For reason stated in RASR 4137/in OA 1399/97 this RASR is also dismissed. No costs.

(B.S.JAI PARAMESHWAR) Member (J)

(R.RANGARAJAN)
Member (A)

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Dated: 3rd April, 1998. Dictated in Open Court.

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